

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
STARRED QUESTION NO. : 35  
(To be answered on the 17<sup>th</sup> November 2016)**

**USE OF FOREIGN REGISTERED AIRCRAFT**

**\*35. SHRIMATI K. MARAGATHAM**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government proposes to allow foreign registered aircraft to be used as charter by the airlines companies;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether the Government has also provisioned some stringent measures to ensure that the domestic lessees of aircraft do not make any default in lease rentals;**
- (d) if so, the details thereof; and**
- (e) the steps taken by the Government in this regard and its likely impact on the domestic aviation sector?**

**ANSWER**

**Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**(Shri Ashok Gajapathi Raju Pusapati)**

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**(a) to (e): A Statement is laid on the Table of the House.**

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Statement in reply to part (a) to (e) of Lok Sabha admitted Starred (\*) Question no. 35 for 17.11.2016 regarding "Use of Foreign Registered Aircraft".

(a) & (b): No Madam. However, in order to facilitate the start up airlines, when exploring new routes or during seasonal fluctuations and sudden peaks in demand, operation of foreign registered aircraft by Indian crew has been published as new draft guidelines.

(c) to (e) : Rule 30 of the Aircraft Rules, 1937 was amended in 2015 to facilitate deregistration of aircraft promptly on the request of the lessor subject to production of certain documentation as provided in the Cape Town Convention. Recently, further liberalization has been made in the Aircraft Rules 1937, by introduction of Rule 32 A whereby, the lessor upon cancellation of registration of an Aircraft can approach Government for permission to export the Aircraft within 5 working days for physical transfer of the Aircraft. This has been published in Gazette in India for prepublication consultation on 21.10.2016. The amendment will help in giving greater confidence to lessors by ensuring speedy transfer of deregistered aircraft, help in reducing lease rental and increasing the availability of lessors. With the incorporation of IDERA provision in the Aircraft Rule, fresh consent of operator/lessee is not required for de-registration of an aircraft. Owner/lessor can apply for de-registration of an aircraft in accordance with provisions of above Sub-rule.

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